

ACT NO. IV OF 1890.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 21st
February, 1890.)*

An Act to amend the Central Provinces Civil
Courts Act, 1885.

WHEREAS it is expedient to amend the Central
Provinces Civil Courts Act, 1885; It is hereby XVI
enacted as follows:—

Amendment
of section
16 of Act
XVI of 1885.

1. In section 16 of the Central Provinces Civil
Courts Act, 1885, there shall be inserted after the XVI
words "Code of Civil Procedure" the words and
figures "and in the Provincial Small Cause Courts
Act, 1887"; and for the proviso to the same section IX o
the following shall be substituted, namely:—

"Provided that, except in so far as it may affect
the exclusive jurisdiction of a Court of Small Causes
or a Court invested with the jurisdiction of a Court
of Small Causes, a direction given under this section
shall not empower any Court to exercise any powers
or deal with any business beyond the limits of its
proper jurisdiction."